(c) and (d) Yes, Sir. The reasons for the delay are:

- Non-availability of critical materials, viz., nickel and titanium based alloys in the country.
- Low priority from foreign manufacturing agencies in view of Minimum Order Quantity (MOQ) vis-a-vis the production order quantity from other engine houses.
- Lack of manufacturing infrastructure of critical components.
- Flying Test Bed (FTB) trials were not originally envisaged but included subsequently,
 based on the recommendations of Certification Agency and IAF.
- US sanctions imposed during 1998 affected the delivery of critical systems and components.
- Lack of infrastructure of engine testing and component/system level testing within the country leading to dependency on foreign agencies.
- (e) Kaveri engine testing under simulated altitude and forward speed conditions during February 2010 has been successfully completed. Another engine has been integrated with IL-76 aircraft at Gromov Flight Research Institute (GFRI), Moscow for ground and flight tests which is expected to complete by October 2010.

These two major milestones would make 'Kaveri' engine certified for flight operations.

Production of LCAs are, meanwhile, as decided by user, being fitted with imported engines.

(f) The details of funds allocated and utilized year-wise, during the last three years, are as under:-

| Financial Year | Allocation (Rs. in Crore) | Expenditure (Rs. in Crore) |
|----------------|------------------------------|-------------------------------|
| 2007-2008 | 157.05 | 152.51 |
| 2008-2009 | 153.54 | 153.54 |
| 2009-2010 | 123.20 | 122.06 |

Strengthening of Coastal Defence

3064. SHRI N.K. SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government's proposal to strengthen Coastal Defence has since been implemented;
- (b) if so, to what extent our maritime frontiers, waterways and offshore resources are fully protected;

- (c) whether Government has provided adequate powers to Navy/Coast Guard to face various challenges; and
 - (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Government has initiated several measures to strengthen coastal security, including surveillance mechanism therefor. For this purpose, an integrated approach has been put in place. The coastal surveillance and patrolling have been enhanced. Joint and operational exercises are taking place on regular basis among the Navy, the Coast Guard, Coastal State Police, Customs and others to check the effectiveness of the new systems. The intelligence-sharing mechanism has been streamlined through the creation of Joint Operation Centres and multi-agency coordination mechanism. Measures have also been taken to further strengthen the Indian Navy and the Indian Coast Guard. Towards this existing Naval Commanders-in-Chief are also designated as the Commander-in-Chief Coastal Defence. The Indian Coast Guard has been additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by coastal police.

Help from foreign countries to strengthen coastal security

†3065. SHRI BRIJLAL KHABRI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government is considering to take help from other countries to strengthen the coastal security of the country;
 - (b) if so, the details thereof; and
 - (c) by when a decision is likely to be taken in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No, Sir. There is no proposal for taking help from other countries for our coastal security.

Delay in procurement of weapons for defence forces

3066. SHRI PRAKASH JAVADEKAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is fact that procurement process takes long time for acquisition of weapons and technologies required by defence forces;
 - (b) if so, the reasons for such delays; and
- (c) whether Government proposes to cut short such delays and time consumed in the procurement process?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Acquisition of weapons and technologies required by defence forces is carried out in accordance with the provisions of Defence Procurement Procedure (DPP). As per broad timeframe for procurement activities given in DPP, a procurement case would take up to

[†]Original notice of the question was received in Hindi.